

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) (Ins) No. 1020 of 2019**

**IN THE MATTER OF:**

**Ankit Goyat**

**...Appellant**

**Vs.**

**Sunita Agarwal & Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. Siddharth Sharma and Ms. Priya Darshini Arora, Advocates.**

**For Respondents: Mr. Chandra Shekhar Yadav, Advocate for R-1.  
Mr. Yogesh Kumar Gupta (RP) and Mr. Vinod Chaurasia, Advocates for R-2.**

**ORDER**

**(Through Virtual Mode)**

**16.02.2021:** Heard the Learned Counsel for the Appellant. Learned Counsel for the Respondent is also present. Counsel for the Appellant is directed to file two hard copies of the Judgement of this Hon'ble Tribunal in the case of '**Shubha Sharma, Suspended Board of Director Vs. Mansi Brar Fernandes**', Company Appeal (AT) Insolvency No. 83 of 2020.

List this case on **05<sup>th</sup> March, 2021**.

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Ms. Shreesha Merla]  
Member (Technical)**